CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 779/MP/2025
along with
103/IA/2025 and 108/IA/2026

Coram:
Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Date of Order: 26th October, 2026

In the matter of:

Petition under Regulation 13(2)(h) Read with Regulation 13(2)(a) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 seeking extension of the Scheduled Commercial Operation date and consequently the 100% Waiver of Inter State Transmission System (ISTS) Charges.

And
In the matter of:

1. Mounting Renewable Power Limited,
D/8, BKT House, Trade World, Kamala City,
Senapati Marg, Lower Parel (West),
Mumbai – 400013, Maharashtra.

2. Welspun Living Limited,
Welspun City, Village Versamedi,
Taluka Anjar, District Kutch – 370110, Gujarat.

3. Welspun Corp Limited,
Welspun City, Village Versamedi,
Taluka Anjar,
District Kutch – 37011, Gujarat. **……Petitioners**

Versus

1. Central Transmission Utility of India Limited,
16, Institutional Area, Sector 32,
Gurugram – 122001, Haryana.

2. Power Grid Corporation of India Limited,
Saudamini, Plot No.2, Sector 29,

Gurgaon - 122001, Haryana, India. **……Respondents**

Parties Present:
Shri Buddy Ranganadhan, Sr. Advocate, MRPL
Shri Avijeet Lala, Advocate, MRPL
Ms. Tannishtha Chatterjee, Advocate, MRPL
Shri Swapnil Verma, CTUIL
Shri Lashit Sharma, CTUIL

ORDER

The Petitioners, Mounting Renewable Power Limited (hereinafter referred to as "MRPL"), Welspun Living Limited (hereinafter referred to as "WLL") and Welspun Corp Limited (hereinafter referred to as "WCL") (hereinafter collectively referred to as "the Petitioners") have preferred the present Petition under Regulation 13(2)(h) read with Regulation 13(2)(a) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 (hereinafter referred to as "2020 Sharing Regulations") seeking extension of the Scheduled Commercial Operation date (hereinafter referred to as "the SCOD") and consequently the 100% waiver of Inter State Transmission System (ISTS) Charges. The Petitioner has made the following prayers:

(a) Hold and declare that the Petitioners are entitled to an extension of 12 months in the Project's commissioning date on account of force majeure events; and

(b) Hold and declare that the Petitioners shall be eligible for 100% waiver of inter-State transmission charges, subject to the Project being commissioned on or before the revised commissioning date of 30.06.2026 and/or;

(c) Pass such other orders that this Hon'ble Commission deems fit in the facts of this case.

2. The Petitioners have also filed an IA No. 103/IA/2025 with the following prayers:

(a) Allow the present Application and permit the Petitioner to amend the Petition as per the amendments mentioned in para 4 and 5 above;

(b) Take on record the amended Petition annexed as Annexure P-A to the present Petition;

(c) Pass any such other of further order/s as this Hon'ble Commission may deem fit and proper in the facts and circumstances of the case.

3. In addition to the above, the Petitioners have also filed an IA No. 108/IA/2026 with the following prayers:

(a) Allow the present Application of the Petitioners;

(b) Adopt and ratify the recommendations issued by the committee vide its report dated 19.06.2026 and pass an appropriate order giving effect to such recommendations;

(c) Hold and declare that the Petitioners are entitled to an extension of 12 months in the Project's commissioning date on account of force majeure events;

(d) Hold and declare that the Petitioners shall be eligible for 100% waiver of inter-State transmission charges, subject to the Petitioner No.1's Project being commissioned on or before the revised commissioning date of 30.06.2026 and/or;

(e) Pass an interim order directing the Respondent No. 1 not to levy, raise, recover or enforce any ISTS transmission charges attributable to Petitioner No. 1/MRPL's RE Generation Project, payable by the customers viz., WLL/Petitioner No. 2 and WCL/Petitioner No. 3 herein, who have also separately filed a petition bearing Petition No. 736/MP/2025 that is presently pending before this Hon'ble Commission;

(f) Pass any such other of further order/s as this Hon'ble Commission may deem fit and proper in the facts and circumstances of the case.

Submission by the Petitioner in Petition No. 779/MP/2025:

4. The Petitioners have mainly submitted as under:

(a) MRPL is setting up a Wind-Solar Hybrid Power Project of 250 MW (AC) capacity at Jamnagar in the State of Gujarat, which is proposed to be evacuated at Jam Khambaliya PS at 220kV level through a single-circuit transmission line.

(b) WLL and WCL are Bulk Consumers and tasked to construct 220 kV Bus Extension (AIS) of Bhachau 400/220 kV (PG) S/S along with 2 nos. AIS bays at Bhachau S/s on the extended Bus, as per the GNA grant dated 01.12.2023 (hereinafter referred to as "Bhachau Project") so as to evacuate power from the MRPL's RE Generation Project.

(c) A Power Purchase Agreement (hereinafter referred to as "PPA") dated 26.02.2024 was executed between MRPL and WCL for the supply of 42 MW of power. Additionally, a separate PPA dated 26.02.2024 was executed between MRPL and the WLL for the supply of 47 MW of power. The Project's commencement date was agreed to be 30.04.2025, the date on which MRPL would be ready to deliver electricity.

(d) MRPL on 15.09.2023 submitted its application for grant of connectivity for 250 MW. CTUIL, vide intimation letter dated 17.11.2023, informed MRPL that in-principle connectivity had been granted for its wind-solar hybrid project at the Jam Khambhaliya PS (GIS). The start date of connectivity as mentioned in the said letter is 31.03.2026.

(e) MRPL had, from the inception, undertaken structured planning of all activities pertaining to the 250 MW RE Generation Project, with the intention of commissioning the Project on or before the scheduled date for commencement of connectivity of WCL and WLL, i.e., 30.04.2025 at Bhachau substation for drawal.

(f) Petitioner faced several events leading to delay of the project.

Submission by the Petitioner in IA No. 103/IA/2025:

5. The Petitioner, vide IA No. 103/IA/2025, mainly submitted that cyclone 'BIPARJOY', continuous heavy rainfall and flooding caused severe disruptions in material mobilisation and manpower availability.

Hearing dated 6.11.2025

6. The matter was called out for hearing on 6.11.2025. Learned counsel submitted that the Petitioners have already filed their representations dated 8.10.2025 before the Committee constituted by the Commission to recommend the extension of SCOD for specific projects under Regulation 13(2)(h) of the 2020 Sharing Regulations. In view of the above, learned counsel for the Petitioners urged the Commission to keep the matter in abeyance till the Committee's final report is received.

7. Considering the submissions made by the learned counsel for the Petitioners, the matter was adjourned *sine die* vide Record of Proceedings (hereinafter referred to as "RoP") dated 6.11.2025, with liberty to mention the matter for revival in the event of any subsequent development(s).

Submission by the Petitioner in 108/IA/2026:

8. The Petitioners, vide IA No. 108/IA/2026, have mainly submitted as under:

(a) The Petition No. 779/MP/2025 was listed for admission before the Commission on 06.11.2025. Taking note of the constitution of the Committee and the fact that the Petitioners had already submitted their representation before the said Committee, this Commission adjourned the matter sine die, with liberty to the parties to mention the matter for revival in the event of any subsequent development.

(b) Pursuant to the constitution of the Committee, the Petitioners submitted a detailed representation setting out the complete factual background of the matter and the circumstances that led to the delay in commissioning of MRPL's RE Generation Project, thereby preventing it from achieving the SCOD of 30.06.2025. The representation, inter alia, highlighted delays arising from the non-completion of augmentation of the ISTS bay and associated transmission infrastructure at the consumer end, non-availability of bays by CTUIL, protracted RoW issues affecting the Dedicated Transmission Line (hereinafter referred to as "DTL") (including litigation pertaining to Gowana Village and Dharampur Village, delay in grant of permissions for

the DTL by State Government authorities), delay in allotment of Government land for the solar project, and delays caused by flood and cyclone events. The Petitioners also submitted additional information and clarifications vide submissions dated 21.05.2026, 23.05.2026 and 27.05.2026 addressing the queries and furnishing further details relating to project planning, connectivity arrangements, project progress and reasons for delay.

(c) On 19.06.2026, the Committee issued its final report in respect of the Petitioners' representation and recommended extension of the SCOD of MRPL's hybrid Project up to 30.06.2026.

(d) Petitioners seek adoption of the Committee's recommendations by this Commission. Considering that part commissioning of the Project has already been achieved, and the balance capacity is likely to be commissioned by the end of June 2026, any further delay in issuance of the appropriate order would adversely impact the commercial viability of the Petitioners' Project.

(e) Pending adjudication of the present Petition and in view of the facts and circumstances of the case, it is imperative that this Commission, as an interim measure, until the final disposal of the present Petition, directs CTUIL not to levy or recover any ISTS transmission charges attributable to MRPL's RE Generation Project, payable by the customers viz., WLL and WCL herein, who have also separately filed a petition bearing Petition No. 736/MP/2025 that is presently pending before the Commission.

Hearing dated 7.7.2026 in 108/IA/2026:

9. During the course of hearing, the learned senior counsel for the Petitioners submitted that by way of the IA No. 108/IA/2026, the Petitioners have placed on record the Report of the Committee, constituted under Regulation 13(2)(h) of the 2020 Sharing Regulations, dated 19.6.2026, whereby the Committee has recommended the extension of the Scheduled Commercial Operation Date of the MRPL's Project up to 30.6.2026.

10. In response, the representative of the Respondent/CTUIL submitted that the Report of the Committee has already been placed on record and CTUIL does not wish to file any further submissions in the matter.

11. Vide RoP dated 7.7.2026, the Petition was admitted along with the IA. The Respondents were directed to file their brief replies, if any. In addition, the

Respondent/CTUIL was also permitted to file an affidavit indicating the present status of the transmission system required for the effectiveness of the GNA granted to the Petitioner(s).

12. In addition, vide RoP dated 7.7.2026, the Petitioner was directed to furnish the information/clarification on an affidavit, namely, a copy of the application for the grant of connectivity for its project and the current status of the Petitioner's project. Subject to the above, the matter was reserved for Orders.

Submission of CTUIL in Compliance with the RoP dated 7.7.2026:

13. CTUIL, vide affidavit dated 14.7.2026, has mainly submitted as under:

(a) MRPL was issued intimation for final grant of connectivity on 06.11.2024 for 250 MW at Jam Khambhaliya PS (GIS) (220 kV Bus Section-II). In the said intimation, the ATS was identified as NIL.

(b) As per the status submitted in the 52nd Joint Coordination Committee Meeting for Generation Projects in the Western Region held (hereinafter referred to as "52nd JCC-WR) on 18.06.2026 & 19.06.2026, the present status of the transmission system required for the effectiveness of the GNA granted to MRPL is as follows:

Augmentation (Other than ATS)	Schedule as per 52nd JCC-WR meeting
Part A (Network Expansion scheme in Gujarat for drawal of about 3.6 GW load under Phase-I in Jamnagar area, being implemented under ISTS by M/s AESL under TBCB Route):	30.09.2027
Part B (Augmentation of transformation capacity at Jam Khambhaliya PS (GIS), being implemented under ISTS by POWERGRID under TBCB Route):	30.04.2027

(c) Accordingly, as per 52nd JCC-WR, the likely GNA operationalisation date for the 250MW project of MRPL is 30.09.2027.

Submission of the Petitioners in Compliance with the RoP dated 7.7.2026:

14. The Petitioners, vide affidavit dated 17.7.2026, have mainly submitted as under:

(a) The Petitioners have furnished a copy of the connectivity application dated 15.09.2023.

(b) GNA of WLL and WCL has been effective from 4.3.2026. Further, the Dedicated Transmission Line (DTL) connecting the Bhachau ISTS Substation with the premises

of WLL and WCL has already been charged, and power flow through the said transmission line has commenced.

(c) MRPL has successfully completed the trial run and achieved the COD for a cumulative installed capacity of 174.9 MW, out of the planned 250 MW, as on 30.6.2026, as detailed below:

Sr. No.	Commissioned (MW)	Wind Capacity (MW)	Solar Capacity (MW)	Date of Completion of Trial Run
1	125.4	92.4 (28 WTG x 3.3 MW)	33	15.6.2026 (26 No. WTG + Solar) 16.06.2026 (2 No. WTG)
2	33	6.6 (2 WTG x 3.3 MW)	26.4	29.6.2026 (Wind and Solar)
3	16.5	16.5 (5 WTG x 3.3 MW)	0	30.6.2026 (Wind)
Total	**174.9**	**115.5**	**59.4**	

(d) The remaining 75 MW capacity of the Project is at an advanced stage of execution and is expected to achieve commissioning in a phased manner, commencing from the last week of July 2026 and concluding by the end of August 2026.

(e) Vide email communication dated 08.07.2026, MRPL duly intimated CTUIL regarding the commissioning of the aforesaid capacity and furnished the corresponding Trial Run Certificates.

Analysis and Decision:

15. Petitioner has filed the Petition seeking extension of time under Regulation 13(2)(h) of the Sharing Regulations prior to approaching the Committee formed under the stated Regulation. Subsequently, it approached the Committee, which issued a recommendation, and filed the Committee Report vide I.A. No. 108/2026.

16. The Committee's Report is dated 19.06.2026, whereby extension of the SCOD of MRPL's 250 MW (AC) Wind-Solar Hybrid Project, comprising 161.7 MW wind and 88.3 MW solar capacity, from 30.6.2025 to 30.6.2026 was recommended, being the second and maximum six-month extension contemplated under Regulation 13(2)(h) of the 2020 Sharing Regulations.

17. We have considered the submissions of the Petitioners and Respondent. The issue arising for our consideration is:

Issue 1: Whether the Petitioner's project is eligible for extension in SCOD and is entitled to a 100% waiver of Inter-State Transmission System charges as if the project had achieved COD on or before 30.06.2025, under Regulation 13(2)(h) of the 2020 Sharing Regulations?

18. The Petitioners have submitted that MRPL is setting up a 250 MW (AC) Wind-Solar Hybrid Power Project at Jamnagar in the State of Gujarat, which is proposed to be evacuated at Jam Khambaliya PS at 220kV level through a single circuit transmission line. Petitioner has claimed that COD of the project was delayed due to multiple force majeure events such as delays from various authorities in granting statutory approvals, severe and widespread flooding, frequent regulatory/ policy changes resulting in significant uncertainty in the solar equipment market, delay in execution of the necessary agreement for bay sharing and coordinating related activities led to additional delays in the project schedule, extremely heavy rainfall and severe impact of the cyclone "BIPARJOY" in the areas of Jamnagar and Khambaliya and heavy rainfall in Lalpur during June–November 2023 and again in June–November 2024.

19. The Petitioner, MRPL, approached the Committee seeking extension in SCOD for its project under Regulation 13(2)(h)(ii) of the 2020 Sharing Regulations. After examination, the Committee, vide its final Report dated 19.6.2026, concluded that the SCOD of MRPL's 250 MW Hybrid Project was 30.6.2025 and recommended that MRPL's Project was delayed due to multiple factors and recommended extension of SCOD up to 30.6.2026 under Regulation 13(2)(h) of the Sharing Regulations.

20. Regulation 13(2)(h) of the 2020 Sharing Regulations provides as under:

> *"(h) Any REGS based on wind or solar source or RHGS based on combination of wind and solar source or Battery ESS which is eligible for a waiver of inter-state transmission charges under Regulation 13(2) of these regulations and is having its scheduled date of commercial operation (SCOD) on or before 30th June 2025 is granted extension of time to achieve commercial operation date (COD) on account of any Force Majeure event including non-availability of transmission system or for reasons not attributable to the REGS, and the project achieves COD on or before the extended date, it shall be eligible for a waiver of inter-state transmission charges as if the said REGS had achieved COD on 30.6.2025. Such extension to achieve SCOD for the purpose of this Regulation shall not exceed a period of six months at a time and not more than two times, where the extension provided is for a period beyond 30.06.2025. Such extension shall be granted by:*
>
> *(i) Renewable Energy Implementing Agency or a distribution licensee or an authorized agency on behalf of a distribution licensee or MNRE as per the competent authority in terms of the Power Purchase Agreements, where PPA has been entered into consequent to tariff based competitive bidding, under Section 63 of the Act;*
>
> *(ii) Commission based on recommendations of Committee to be appointed by the Commission, for cases other than covered in sub-clause (i) of this Clause. For the*

purpose of seeking such extension, the concerned generation project or ESS shall file an application to the Committee as notified through a separate Order by the Commission."

As per the above, the following three conditions are to be met by a RE generator to get waiver in terms of Regulation 13(2)(h):

Condition 1: *REGS or RHGS is having its scheduled date of commercial operation (SCOD) on or before 30th June 2025.*

Condition2: *There is a delay in project CoD on account of any Force Majeure event including non-availability of the transmission system or for reasons not attributable to the REGS or RHGS.*

Condition 3: *REGS or RHGS has achieved COD on or before the extended date.*

21. The Committee, in its report dated 19.6.2026, recognised the SCOD of the Petitioner's project as 30.6.2025 and concluded that the delay of the project is not attributable to the petitioner and recommended extension of SCOD up to 30.6.2026 under Regulation 13(2)(h) of the Sharing Regulations.

22. We note that the Petitioner, vide e-mail dated 8.7.2026 addressed to CTUIL, stated as under:

ANNEXURE -3(COLLY) 1410

From: Gaurav Jaitak
Sent: 08 July 2026 17:15
To: Rakesh Ranjan Sharma (राकेश रंजन शर्मा) <rakeshranjan@powergrid.in>
Cc: Shalin Agarwal <shalin_agrawal@welspun.com>
Subject: MRPL Connectivity Application no. 2200000246: 250 MW Hybrid Plant : Latest update on Project

Dear Respected Mr. Rakesh Ranjan Sir,

We are pleased to update you that We, Mounting Renewable Power Limited ("MRPL") has successfully completed the Trial run and achieved Commercial Operation Date (COD) for a cumulative installed below mentioned capacity of **174.9 MW (out of the planned 250 MW)** as of 30Th June 2026 at our Renewable Energy Hybrid power plant located at Tebhada, Lalpur Jamnagar, Gujarat, connected at **400/220kV Jam Khambaliya PS (GIS), Jamnagar, Gujarat**.
Please find attached the Certificates of Completion of Trial Run for the Wind and Solar Generators for your ready reference.

Sr. No.	Commissioned (MW)	Wind Capacity (MW)	Solar Capacity (MW)	Date of Completion of Trial Run
1	125.4	92.4 (28 WTG x 3.3 MW)	33	15.06.2026 (26 No. WTG + Solar) 16.06.2026 (2 No. WTG)
2	33	6.6 (2 WTG x 3.3 MW)	26.4	29.06.2026 (Wind and Solar)
3	16.5	16.5 (5 WTG x 3.3 MW)	0	30.06.2026 (Wind)
Total	**174.9**	**115.5**	**59.4**	

Further, the balance capacity of **75 MW MW** is in advanced stage of execution and is expected to be commissioned progressively from Last week of July till August 2026 end.
Thank you for your continued support and guidance.
Please take the above in your records.

As per the above, the Petitioner, MRPL, claimed to have achieved commercial operation of 115.5 MW wind capacity and 59.4 MW solar capacity (cumulative installed capacity of 174.9 MW) as of 30.6.2026.

23. We note that Regulation 13(2)(h) of the Sharing Regulations provides for extension of SCOD for a limited period of 1 year, based on recommendation of the Committee for the specified cases, including the instant case, only for the purpose of waiver, which is subject to the condition that the project achieves COD by the extended date. In this light, based on the findings and recommendations of the Committee, we allow the

extension in SCOD for the MRPL's 250 MW hybrid project till 30.06.2026 and waiver of inter-State transmission charges, considering as if the said capacity of the Project had achieved COD on 30.6.2025 strictly in terms of Regulation 13(2)(h) of the Sharing Regulations, only for the capacity which actually achieved COD as on extended date i.e. 30.6.2026. We direct that, while allowing the waiver of the inter-State transmission charges, NLDC shall verify the COD certificates for the capacity of MRPL's project that achieved COD on or before 30.6.2026.

24. The Petition No. 779/MP/2025 along with IAs, i.e., 103/IA/2025 and 108/IA/2026, stands disposed of in terms of the above.

Sd/	**Sd/**	**Sd/**	**Sd/**
(Ravinder Singh Dhillon)	**(Harish Dudani)**	**(Ramesh Babu V)**	**(Jishnu Barua)**
Member	**Member**	**Member**	**Chairperson**

CERC Website S. No. 538/2026